

9

Serial
No. of
OrderDate of
Order

Order with Signature

OR No. 1. Dt 30.08.96

3. ORDER DT. 11-12-2001.

Heard Shri J. Kartia, Learned counsel for the Applicant and Mr. A. K. Misra learned Spl. Standing Counsel for the Respondents and seen the Memo filed by learned Special counsel for the Respondents stating that the matter relates to the service grievance of an employee of the Institute of Physics and the jurisdiction of this Tribunal has not been extended to the Institute of Physics and therefore, the OA is not maintainable before this Tribunal. Learned special Counsel for the Respondents has also filed counter copy of which has been served on the learned counsel for the petitioner on 4.12.2001. This is also agreed by the learned counsel for the applicant who does not press the OA. In view of this, the OA is disposed of as not being pressed. Applicant if he is so advised may pursue his grievance before the appropriate court of law. Copy of this order to both sides.

J. Kartia
Vice-Chairman
11/12/2001
Member (Judl.)

Notice may be sent to all respds. by regd. Post with A.D.

Sett
9/9/96
09.09.96
S.O.

A.D. from all resps. has not returned.

Sett
3/10/96
Reinst

Order dt. 4.10.96.

None appears.
Await 7 days
for retn of AdS.

Sett
4-10-96.
Reinst